

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The Government of India is providing all possible assistance to the Government of Tamil Nadu. There is also a proposal under consideration for reimbursement of expenditure incurred by the State Government for strengthening coastal policing.

**Payment of Bonus to Employees of Posts and Telecommunications Departments**

2165. SHRIMATI SUSEELA GOPALAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have received the judgement delivered by the Principal Bench of Central Administrative Tribunal, New Delhi in OA No. 2489/1989 on June 11, 1991 directing that employees of Posts and Telecommunications Departments drawing pay upto Rs. 3,500/- per month should be paid bonus at par with the Railway employees;

(b) if so, the steps taken by the Government to make the payment within the time stipulated by the Tribunal; and

(c) whether the benefit is also likely to be extended to other Central Government employees?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) The judgement is common to both the Department of Telecommunications and the Department of Posts. Both the Departments have decided to file a Special Leave Petition in the Supreme Court against the judgement of the Tribunal.

(c) Does not arise in view of the reply at (b) above.

**Inter-State Water Disputes**

2166. SHRI RAJENDRA KUMAR SHARMA:

SHRIMATI BASAVA RAJESWARI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of inter-State water disputes pending settlement;

(b) the steps taken or proposed to be taken to resolve those disputes; and

(c) the details of such disputes which have already been resolved?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c) Under the provisions of the Inter-State Water Disputes Act, 1956, two disputes, namely, sharing of surplus Ravi and Beas waters and sharing of Cauvery waters have been referred to the Tribunals in April, 1986 and June, 1990 respectively. The Ravi and Beas Waters Tribunal has given its Report in January, 1987, the Government of India and party States have made further reference as envisaged under the Act to seek explanation/guidance of the Tribunal on its report. The Cauvery Water Disputes Tribunal has passed an order on 25-6-1991 granting interim relief to Tamil Nadu and Pondicherry. As regards the proposal from Madhya Pradesh for consideration of the questions associated with Mahi-Bajajagar under the Inter-State Water Disputes Act, a preliminary inter-State meeting was held on February 6, 1991.

In addition, there are some inter-State issues pertaining to matters such as interpretation of earlier agreements and sharing of surplus waters viz. sharing of Yamuna water (up to Okhla), interpretation of Bansagar Agreement on Sone waters, interpretation of Mahi waters Agreement between Rajasthan and Gujarat. For amicable settlement of inter-State issues

in water resources between the States, a Standing Committee of the National Water Resources Council has been constituted in April, 1990. The Standing Committee held one meeting in September, 1990 to resolve issues connected with sharing of Yamuna waters (up to Okhla).

The inter-State Water Disputes relating to the distribution of water of river Krishna among the States of Andhra Pradesh, Karnataka and Maharashtra; river Godavari among the States of Maharashtra, Karnataka, Andhra Pradesh, Madhya Pradesh and Orissa; river Narmada among the States of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan; have already been resolved by the Centre through constitution of Tribunals. The further reports of these Tribunals were given on 27-5-1976, 7-7-1980 and 7-12-1979 in respect of Krishna, Godavari and Narmada waters disputes respectively.

#### **Impact of Bovine Growth Hormone on Animals and Human Beings**

2167. SHRIMATI D. K. BHANDARI: Will the Minister of AGRICULTURE be pleased to state:

(a) Whether Bovine Growth Hormone is injected into the lactating animals to increase the production of milk;

(b) if so, the details thereof;

(c) whether the Government are aware of the adverse effect of BGH on animal and human beings;

(d) if so, the details thereof; and

(e) the research undertaken by NDDB and NDRI, Karnal in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) Yes, Sir.

(b) The hormone was found to be effective for water buffaloes when administered daily in doses of 25 mg and 50 mg, intramuscularly. The observed increase in milk production was 16.8 to 29.5 per cent.

(c) to (e) Research trials in NDRI and NDDB have been conducted to assess the effect of BGH on the health of lactating crossbred cows and buffaloes. So far no adverse effect on animal or human health has been demonstrated by the use of BGH.

[Translation]

#### **Non-Payment of Sales-tax by Maruti Car Dealers in Delhi**

2168. SHRI TEJ NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have taken action against some Maruti car dealers in Delhi for not making payment of Sales-tax and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) During the process of assessment of sales-tax in respect of the financial year 1990-91, an amount of Rs. 6,45,109/- has been found outstanding against three Maruti car dealers of Delhi. The Sales Tax authorities in Delhi have reported that they are seized of the matter and appropriate action has been initiated to recover the dues.

#### **FAX Facility in Delhi**

2169. SHRI ARVIND NETAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the places in Delhi where FAX facility is available;

(b) whether the FAX facility by the Credit Card is denied at the Media Centra at Shastri Bhawan; and